

IN THE NATION COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

16/171/ND/2017

IN THE MATTER OF:

M/s Mandakini Coal Company Ltd.

.....PETITIONER

.... RESPONDENT

SECTION

Under Section 441, 32/33

Order delivered on 19.09.2018

Coram:

Ms. Ina Malhotra,

Hon'ble Member (Judicial)

V.K.Subburaj,

Hon'ble Member (Technical)

For the Petitioner/Applicant

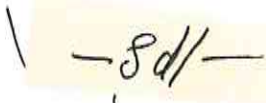
: Mr. Himanshu Harbola, Advocate

For the Respondent

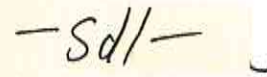
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ORDER

Learned counsel for the petitioner has placed on record the details of the compounding fine deposited in terms of order dated 28<sup>th</sup> August, 2018. The same has been paid within time. In view of the compliance of the aforesaid directions, the default stands compounded. The matter is disposed off.



(Dr. V.K.SUBBURAJ)  
MEMBER (TECHNICAL)



(Ms. INA MALHOTRA)  
MEMBER (JUDICIAL)